

2. क्षेत्र में निर्माणाधीन परियोजनाओं को चालू करने की दिशा में हुई प्रगति ।
3. विद्युत कटौतियां तथा इनके प्रभाव को न्यूनतम करने के लिए किए गए प्रयास ।
4. ग्राम विद्युतीकरण ।

सम्मेलन में विभिन्न मामलों पर विचार-विमर्श किया गया था और की जाने वाली कार्यवाही सम्बन्धी आयोजना के बारे में निर्णय लिया गया । जिन पद्धतियों से परियोजनाएं समय पर पूरी की जा सकें उन पद्धतियों के बारे में विस्तारपूर्वक विचार-विमर्श किया गया था । फुटकर पुर्जों की सप्लाई में समन्वय की तथा कोयले और रेलवे वगैरों की उपलब्धता की समस्याओं पर भी विचार-विमर्श किया गया था । और परस्पर सहमति से उपायों के बारे में निर्णय लिए गए थे । राज्यों में विभिन्न ताप विद्युत केन्द्रों में सुधार-सहनशीलता कार्यक्रमों के क्रियान्वयन की समीक्षा भी की गई थी और इस सम्बन्ध में प्रगति सामान्यतः संतोषजनक थी ।

#### Grant of overtime allowance to Staff Artistes and Engineers of Doordarshan

\*293. SHRI RAM AWADH: Will the Minister of LAW, JUSTICE AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government are having different standards and rules for granting overtime allowance to Staff Artistes and Engineers of Doordarshan irrespective of the same conditions of working; and

(b) if so, the reasons for such differentiation?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) and (b). The

Staff Artists of Doordarshan are granted overtime allowance in the form of extra remuneration for additional work upto a ceiling of 25 per cent of their basic fee. The engineering personnel of Doordarshan, who are civil Government servants, are paid overtime allowance upto a ceiling of 1/3 of their monthly emoluments. The reason for this disparity is that the Staff Artists are provided free official conveyance for duty at odd hours and are also allowed to undertake outside engagements and accept fees for them. whereas the civil government servants are not provided with such facilities.

The conditions of service of Staff Artists and engineering personnel are not the same. The Staff Artists are governed by the terms of contract entered into with them whereas the engineering staff, who are civil government servants, are governed by the provisions of the rules for civil services.

#### Merger of sick companies with viable units

\*294. SHRI R. PRABHU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of sick companies owe more than rupees one crore to the public sector banks;

(b) if so, whether Government propose to liberalise the provisions of the MRTP Act so as to enable these companies to merge with viable companies in the interest of national economy; and

(c) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Yes, Sir.

(b) No such proposal is at present under consideration of Government to